

Central Administrative Tribunal, Principal Bench

O.A.No.497/92

(5)

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this 13th day of February, 1997

Shri Raghunath Singh
s/o Shri Nand Lal
r/o 105B, Sector 4, DIZ Area
New Delhi.
working as Instrument Mechanic in the
Directorate of Weights & Measures
Ministry of Civil Supplies, Consumer Affairs
& Public Distribution
New Delhi. ... Applicant

(By Shri R.L.Arora with Shri Rishi Bhateja, Advocates)

Vs.

1. Union of India
Through the Secretary
Ministry of Civil Supplies, Consumer
Affairs & Public Distribution
Krishi Bhawan
New Delhi. ... Respondent

(By Shri P.H.Ramchandani, Advocate)

O R D E R(Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Heard the learned counsel for the parties.

2. By this application under Section 19 of the Administrative Tribunals Act, 1985 the applicant has prayed for directing the respondent to upgrade the post of Instrument Mechanic in the scale of Rs.1640-2900 and then to consider him for promotion to the upgraded post. During the course of the arguments, the learned counsel for the respondent brought to our notice that in accordance with the Ministry of Finance, Department of Expenditure's Office Memorandum No.10(1)/E.III/88 dated 13.9.1991, the competent authority in the Ministry of Civil Supplies, Consumer Affairs & Public Distribution granted in situ promotion to the

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applicant in the scale of Rs.1400-2300 with effect from the forenoon of 1st January, 1995, by Office Order No.A-20011/2/86-Estt.II dated 26.09.1995 and accordingly this application has become infructuous.

3. The learned counsel for the applicant submits that he was not aware of the said order of the respondent. He further fairly considered that if such order has been made in favour of the applicant by the respondent, no further relief subsists and he has no objection if the application is disposed of as having become infructuous in the light of the said statement. Accordingly, in the light of the above statement by the learned counsel for the respondent before us, this application has become infructuous and accordingly is hereby discharged. No costs.

JK

(K.M.AGARWAL)
CHAIRMAN

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

/rao/